

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 111
(IB)-2240(ND)2019
IA-2619/2021

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited	...	Applicant/Petitioner
Versus		
M/s. Overnite Express Limited	...	Respondent

Under Section: 7 of IBC, 2016

Order delivered on 01.07.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: For RP (Anil Tayal) - Mr. Abhishek Anand, Adv. with Mr. Tanveer Oberoi, Adv., Mr. GC Singh. Adv for applicant

ORDER

IA-2619/2021: By filing this Application, the Applicant has prayed for approval of the appointment of Mr. Devendra Umrao as RP.

Heard Ld. Counsel for the Applicant as well as Mr. Abhishek Anand for the erstwhile IRP. Ld. Counsel for the CoC submitted that the Appointment of Mr. Devendra Umrao as RP has been approved by 70.26% of the voting share of the CoC, in its meeting dated 17.05.2021 vide its resolution No. 4B.

Mr. Abhishek Anand submitted that the fee and other expenses of the erstwhile IRP has not been paid as yet. CoC may be directed to pay the same.

Considering the submissions and the averments made in the Application, since the Appointment of Mr. Devendra Umrao has been approved by 70.26% voting share of the CoC, we hereby approve the appointment of Mr. Devendra Umro as Resolution Professional. CoC is directed to pay the admissible fee and expenses of the erstwhile IRP subject to production of the supporting documents and vouchers, within a month from today.

With this, the **present IA stands Disposed of.**


(L.N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)